

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT – 1

ITEM No. 221 - Cont. P/5(AHM) 2022 in IA 419 of 2017

ITEM No. 222 - IA/757(AHM) 2022 in Cont. P/5(AHM) 2022 in IA 419 of 2017

ITEM No. 223 - IA/758(AHM) 2022 in Cont. P/5(AHM) 2022 in IA 419 of 2017

ITEM No. 224 - IA/760(AHM) 2022 in Cont. P/5(AHM) 2022 in IA 419 of 2017

ITEM No. 225 - IA/794(AHM) 2022 in Cont. P/5(AHM) 2022 in IA 419 of 2017

ITEM No. 226 – IA/795(AHM) 2022 in Cont. P/5(AHM) 2022 in IA 419 of 2017

ITEM No. 227 - IA/855(AHM) 2022 in IA/832(AHM) 2022

ITEM No. 228 - IA/873(AHM) 2022 in Cont. P/5(AHM) 2022

ITEM No. 229 - IA/866(AHM) 2022

ITEM No. 230 - IA/867(AHM) 2022

ITEM No. 231 - IA/874(AHM) 2022

ITEM No. 232 - IA/1075(AHM) 2022

ITEM No. 233 - IA/1107(AHM) 2022

ITEM No. 234 - IA/1143(AHM) 2022

ITEM No. 235 - IA/15(AHM) 2023

ITEM No. 236 - IA/54(AHM) 2023

ITEM No. 237 - IA/110(AHM) 2023 in IA/832(AHM) 2022

ITEM No. 238 - IA/111(AHM) 2023 in Cont. P/01(AHM) 2023 in IA 419 of 2017

ITEM No. 239 - Cont. P/01(AHM) 2023 in IA 419 of 2017

ITEM No. 240 - IA/117(AHM) 2023

ITEM No. 241 - IA/252(AHM) 2023

ITEM No. 242 - IA/284(AHM) 2023

ITEM No. 245 - IA/288(AHM) 2023

ITEM No. 244 - IA/305(AHM) 2023

ITEM No. 245 - IA/991(AHM) 2023 in IA/874(AHM) 2022

ITEM No. 246 - IA/992(AHM) 2023 in IA/758(AHM) 2022

ITEM No. 247 - IA/994(AHM) 2023 in IA/873(AHM) 2022

ITEM No. 248 - IA/996(AHM) 2023 in IA/757(AHM) 2022

ITEM No. 249 - IA/1282(AHM) 2023

ITEM No. 250 - IA/1283(AHM) 2023

ITEM No. 251 - IA/1352(AHM) 2023

ITEM No. 252 - Cont. P/16(AHM) 2023

ITEM No. 253 - Cont. P/17(AHM) 2023

ITEM No. 254 - Cont. P/18(AHM) 2023

ITEM No. 255 - IA/1386(AHM) 2023 in IA/1282(AHM) 2023

ITEM No. 256 - IA/1387(AHM) 2023 in IA/1283(AHM) 2023

ITEM No. 257 - IA/1388(AHM) 2023

In
C.P. (IB) 40 of 2017

Proceedings under Section 7 IBC

IN THE MATTER OF:

State Bank of India
V/s
Essar Steels Ltd

.....Applicant

.....Respondent

Order delivered on: 09/01/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Monaal Davawala, Ld. Adv.
Mr. Deepak Khosla, Ld. Adv.
For the SBI & IDBI :Mr. Saurabh Soparkar, Ld. Sr. Adv. a. w. Mr. Parth Gokhle,
Ld. Adv., Mr. Shalin Jani, Ld. Adv. & Ms. Moulshree, Ld. Adv.
I/b. Shardul Amarchand Mangaldas
For the Arcelor Mittal : Mr. Mihir Thakore, Sr. Adv. a/w. Mr. Nirag Pathak, Adv.
:Ms. Ruby Singh, Adv. Ms. Manisha Narsinghani, Adv.
:Mr. Vishal Gehrana, Adv. Mr. Varun Khanna, Adv.
:Mr. Aakriti Vohra, Adv. & Mr. Raheel Patel, Adv.

ORDER

Both the Members recuse themselves from these matters. The Joint Registrar is directed to place these matters before the Hon'ble Principal Bench for Administrative order in these matters.

-Sd-

**SAMEER KAKAR
MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN
MEMBER (JUDICIAL)**